

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 637/MP/2020

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Articles 12.3, 12.3(ii)(1)(b), 12.7(e) and 17 of the PPA dated 7.8.2008 (as amended vide Amendment Agreement dated 17.9.2008) and under Articles 12.3, 12.3(ii)(1)(b), 12.7(e) and 17 of the TPTCL PPA dated 20.1.2009 (as amended vide Amendment Agreement dated 12.10.2010) respectively, seeking recovery of the deemed Capacity Charges by Jhajjar Power Limited from the Procurers for the Contract Year 2018-19.
- Date of Hearing : 21.4.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Jhajjar Power Limited (JPL)
- Respondents : Uttar Haryana Bijli Vitran Nigam Limited and 3 Ors.
- Parties Present : Ms. Akansha Tanvi, Advocate, JPL
Shri Rishabh Bhardwaj, Advocate, JPL
Shri Venkatesh, Advocate, TPTCL
Shri Suhael Bhuttan, Advocate, TPTCL
Shri Rishub Kapoor, Advocate, TPTCL
Shri M. G. Ramachandran, Sr. Advocate, Haryana Utilities
Ms. Poorva Saigal, Advocate, Haryana Utilities
Shri Shubham Arya, Advocate, Haryana Utilities
Shri Ravi Nair, Advocate, Haryana Utilities
Shri Nitish Gupta, Advocate, TPDDL
Shri Nishant Talwar Advocate, TPDDL
Shri Avdesh Mandloi, Advocate, TPDDL
Ms. Bikita Kaur, JPL
Ms. Sudipta Ghosh, JPL

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the matter could not be taken up for hearing and accordingly, the matter was adjourned.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**